

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No.3

IA 1920/2020 In C.P.(IB)3735/MB/2018

IN THE MATTER OF:

Forever Glory Trading Limited Operational Creditor
V/s	
Global Power source (India) Limited Corporate Debtor

Order under Sections 60(5) and 9 of the Insolvency and Bankruptcy Code,
2016

Order delivered on 22.10.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:	Mr. Atharva A. Dandekar, Advocate.
For the Respondent:	Mr. Apoorv Khator, Advocate.
For the Original Petitioner:	Mr. Keanan Nagporwala and Mr. Rushil Mathur, Advocates i/b Kochhar & Co.

ORDER

The matter is taken up on VC. List this matter on 02.12.2021 for further consideration.

Sd/-

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

22.10.2021
VEDANT